

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

STARRED QUESTION NO:81  
ANSWERED ON:12.08.2013  
POLLUTION BY INDUSTRIES  
Das Shri Ram Sundar;Guddu Shri Premchandra

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the pollution norms stipulated by the Government/Central Pollution Control Board (CPCB) for compliance by the industrial units in the country;
- (b) whether CPCB conducts inspection of the industrial units for verification of compliance of the stipulated pollution norms;
- (c) if so, the details thereof along with the number of industries found guilty of violating the stipulated norms during each of the last three years and the current year including the punitive action taken against such industries, State/UT-wise including Madhya Pradesh;
- (d) the number of highly polluting industrial units identified in the country, State-wise including Madhya Pradesh; and
- (e) the details of stringent steps taken/ being taken by the Government/CPCB to check pollution caused by the industrial units?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARAS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO.81 FOR 12.08.2013 REGARDING POLLUTION BY INDUSTRIES BY SHRI PREMCHAND (GUDDU) AND SHRI RAM SUNDAR DAS.

(a) The Government has notified environmental standards (pollution norms) to be complied by various polluting industrial units for prevention and control of pollution in the country. The environmental standards have been notified in respect of treated effluents (for 45 categories of industry) and emissions (for 60 categories of industry). These categories are placed at Annexure-I.

(b) & (c) Yes, Sir. The details of inspections carried out by Central Pollution Control Board (CPCB) is at Annexure-II. Based on these inspections, CPCB has issued 652 directions to the violating industrial units and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). The state/UT-wise information is at Annexure-III & IV.

(d) CPCB has identified seventeen categories of highly polluting industrial units across the country and 3250 such industries fall under these categories. Madhya Pradesh has 83 such industries (Annexure-V).

(e) Various steps have been taken by Government/CPCB to check pollution caused by industrial units which, inter alia, include:

(i) Issuance of consent to establish and consent to operate as well as authorization by SPCBs/PCCs under the relevant environmental statutes to industries;

(ii) Grant of environmental clearance to industrial projects falling under category 'A' by the Ministry and in the case of Industrial projects falling under category 'B', environmental clearances are granted by the respective State Level Environment Impact Assessment Authorities;

(iii) Carrying out surprise inspections of industrial units by CPCB and issuing closure orders or securing compliance in a time bound manner depending on the extent of violation;

(iv) Imposition of bank guarantees on industries for securing the compliance;

(v) Imposition of stringent norms on industries to reduce water consumption, and adopt cleaner production process/ technologies.

(vi) Imposing moratoria in critically polluted industrial clusters based on Comprehensive Environmental Pollution Index (CEPI) evolved by CPCB.